

FORM NO. 30C

[See rule 43]

**Form for furnishing the details under section 230(1A)
of the Income-tax Act, 1961**

To

[Designation of the Prescribed Authority]

Sir,

I give below the necessary particulars as required under sub-section (1A) of section 230:

1. Full Name (in Block letters) :
2. Present Address :
3. Permanent Address :
4. Name of *father/husband :
5. Nature of business/profession in India :
6. *The PAN allotted under section 139A

Or

*My total income is not chargeable to income-tax
(certificates as per annexure)

Or

*I am not required to obtain a PAN under the
Income-tax Act, 1961 (certificate as per annexure)

7. The purpose of visit outside India :
8. Estimated period of stay outside India :
9. Passport No./Emergency Certificate No
(a) Issued on (date)
(b) From (place)

I declare that to the best of my knowledge and belief, the information furnished is correct and truly stated.

Place : _____

Yours faithfully

Date : _____

(Applicant)

*Delete whichever is not applicable.

ANNEXURE

**Certificate to be furnished by a person domiciled in India
whose total income is not chargeable to income-tax or
who is not required to obtain a PAN under
the Income-tax Act**

I _____ *son/daughter/wife

of

_____ resident _____ of _____ do hereby certify that:

(a) *No permanent account number has been allotted to me under the provisions of section 139A of the Income-tax Act, 1961;

or

(b) *My total income computed in accordance with the provisions of the Income-tax Act, 1961 is not chargeable to tax;

or

(c) *I am not required to obtain a permanent account number under the provisions of Income-tax Act, 1961.

(Signature of the person giving the certificate)

Name (in Block letters)

Address

Verification

I _____ do hereby certify that to the best of my knowledge and belief what is stated above is correct and truly stated.

Verified today the _____ day of _____

Place _____

(Signature of the person giving the certificate)

Name (in Block letters)

Address

*Delete whichever is not applicable.